

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 666/2017 in
O.A. No. 2287/2013

New Delhi, this the 5th day of April, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Virender Kumar,
Aged about 42 years,
S/o Shri Puran Chand,
R/o Kharak Kalan. .. Petitioner

(By Advocate: Shri M.D. Jangra for Shri M.K. Bhardwaj)

Versus

1. Shri Jagdish Prasad,
Secretary,
Govt. of India,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi-110001.

2. Shri Randeep Guleria,
Director,
All India Institute of Medical Science,
Ansari Nagar, New Delhi. .. Respondents

(By Advocate: Shri S.V. Rateria for Shri K.P. Gautam for R-2)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, learned counsel for the respondents produced an order dated 15.02.2018 in WP(C) No. 9229/2017 filed by the respondents against the orders of this Tribunal, whereunder the Hon'ble High Court of Delhi, while listing

the matter on 20.11.2018, directed that till the next date of hearing, no coercive steps shall be taken against the petitioner/AIIMS.

2. In the circumstances and in view of seizure of the matter by the Hon'ble High Court, the CP is closed and notices are discharged. However, the petitioner is at liberty to avail his remedies, in accordance with law, once the order is vacated or the WPC is finally decided.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /